

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 323 of 96

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman

NIRMALA JANA
VS
UNION OF INDIA & ORS.

For the applicant : Mr. A. Chakraborty, counsel
For the respondents: Mr. P.C. Saha, counsel

Heard on : 14.1.98

Order on : 14.1.98

O R D E R

Heard both the parties. The 1st. counsel for the petitioner submits that the application being defective one he has been instructed by his client to withdraw the same with liberty to file a fresh application according to law. The petitioner is permitted to withdraw the application with liberty to file a fresh application according to law subject to limitation. The application stands disposed of as being withdrawn. No order as to costs.


VICE-CHAIRMAN